

Minutes of the Meeting No. 09/17 scheduled on 10.08.2016 (actually held on 02.09.2016) under the
Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.08/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No M- 126 NC No.09/17 Dated 10.08.2016 (held on 02.09.2016)	M/s. Technichem Organics Pvt. Ltd., Ahmedabad F. No. 01/83/50/611/AM06/DES-IV RLA F. No. 08/24/40/44/AM06 Lic. No. 810053284 dt.17.01.2006
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The Committee considered the case as per agenda and decided to reject the case as the firm has not given the complete reply as called for by the Technical Authority.

Case No M- 127 NC No.09/17 Dated 10.08.2016 (held on 02.09.2016)	M/s. Shyam Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/779/AM14/DES-IV RLA F. No. 03/95/40/643/AM14 Lic. No. 0310760170 dt.02.12.2013
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Export Item	Qty.	Import Item	Qty.
Bordeaux Mixture Technical – Containing 27.18% of Copper Min.	200000 Kg	Copper Scrap	54360 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 128 NC No.09/17 Dated 10.08.2016 (held on 02.09.2016)	M/s. Siddhi Vanayaka Spechem Pvt. Ltd., Bangalore F. No. 01/83/50/444/AM16/DES-IV RLA F. No. 07/24/40/490/AM15 Lic. No. 0710108020 dt.15.04.2015
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The Committee considered the case as per agenda and decided to transfer the case to NC-III.

Case No M- 129 NC No.09/17 Dated 10.08.2016 (held on 02.09.2016)	M/s. Himadri Chemicals & Inds. Ltd., Kolkata F. No. 01/83/50/1504/AM06/DES-IV RLA F. No. 02/24/40/289/AM06 Lic. No. 0210087410 dt.22.03.2006
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 130 NC No.09/17 Dated 10.08.2016 (held on 02.09.2016)	M/s. Jai Shree Rasayan Udyog Ltd., Delhi F. No. 01/83/50/809/AM15/DES-IV RLA F. No. 05/23/40/333/AM15 Lic. No. 0510392047 dt.18.11.2014
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 131 NC No.09/17 Dated 10.08.2016 (held on 02.09.2016)	M/s. Yasho Industries Pvt. Ltd., Mumbai F. No. 01/83/171/136/AM17/DES-IV RLA F. No. 03/95/40/664/AM14 Lic. No. 0310758632 dt.21.11.2013
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 132 NC No.09/17 Dated 10.08.2016 (held on 02.09.2016)	M/s. Roha Dye Chem Pvt. Ltd., Mumbai F. No. 01/83/50/595/AM16/DES-IV RLA F. No. 03/95/40/289/AM16 Lic. No. 0310797537 dt.22.07.2015
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The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. dated Nil, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 133 NC No.09/17 Dated 10.08.2016 (held on 02.09.2016)	M/s. Rockwool (India) Pvt. Ltd., Hyderabad F. No. 01/83/50/198/AM16/DES-IV RLA F. No. 09/24/40/494/AM15 Lic. No. 0910061389 dt.15.12.2014
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The Committee considered the case as per agenda for enhancement of quantity. The Committee decided to reject the case as the firm has not given proper justification.

Case No M- 134 NC No.09/17 Dated 10.08.2016 (held on 02.09.2016)	M/s. Bhanu Dyes Pvt. Ltd., Mumbai F. No. 01/83/50/122/AM16/DES-IV RLA F. No. 03/94/40/218/AM15 Lic. No. 0310791134 dt.17.11.2014
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The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO No.14010/102/2006/Ch.II. dated 15.01.08, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 135 NC No.09/17 Dated 10.08.2016 (held on 02.09.2016)	M/s. Girdhars International, New Delhi F. No. 01/83/50/269/AM16/DES-IV RLA F. No. 05/23/40/576/AM15 Lic. No.0510393672 dt.20.03.2015
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The Committee considered the case as per agenda for enhancement of value limit for item No.4 i.e. Fragrance from 5% to 8%. The Committee decided to reject the case as the firm has not given proper justification.

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Case No M- 136 NC No.09/17 Dated 10.08.2016 (held on 02.09.2016)	M/s. Chemico Chemicals Pvt. Ltd., Ghaziabad F. No. 01/83/50/747/AM16/DES-IV RLA F. No. 05/23/40/309/AM16 Lic. No.0510396015 dt.26.10.2015
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The Committee considered the case as per agenda for amendment in description of import item and enhance the quantity, in the meeting held on 02.09.2016. The Committee decided to amend the description of import item and enhance the quantity approved in Meeting No. 06/83 dated 22.06.2016 (on line case) without any other change as under:-

Import item as per AA	Import items with quantity as per NC	Import item recommended with quantity
Antimony Concentrate (Sb content 55% to 62%) with H ₂ O 7% to 10% (water content)	Antimony Concentrate containing 55% to 62% of Sb content – 1.237 Kg	Antimony Concentrate (Sb content 55% to 62%) with H ₂ O 7% to 10% (water content) - 1.32 Kg. Subject to condition that import item should contain minimum 7% of moisture content.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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New Delhi -0

Para 4.7 Decision (DRAFT)

MEETING NUMBER : 9/83-ALC1/2016 MEETING DATE : 10.08.2016

Case No.:70/9/83-ALC1/2016	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00436/AM17/	RLA File :03/95/040/00852/AM13/	Lic.No/Date:0310723984 13.02.2013	Defer Date:
1 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:1/9/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
2 HQ File :01/83/050/00157/AM14/	RLA File :05/23/040/00030/AM14/	Lic.No/Date:0510353100 03.05.2013	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:71/9/83-ALC1/2016	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
3 HQ File :01/83/050/00437/AM17/	RLA File :03/94/040/00673/AM14/	Lic.No/Date:0310757210 07.11.2013	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

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redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

4	Case No.:33/42/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00728/AM14/	RLA File :17/24/040/00076/AM14/	Lic.No/Date:1710005567 08.11.2013	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

5	Case No.:85/5/83-ALC1/2015	Party Name:SERVO PLASTICS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00324/AM16/	RLA File :02/24/040/00172/AM14/	Lic.No/Date:0210198710 10.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- Export Item:- Plastic Master Batch (Containing 67+-1% Calcium Carbonate, 33+-1% LLDPE and Zinc Stearate 10MT. Import Items:- As applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

6	Case No.:14/10/83-	Party Name:BURDA	Meet No/Date:9/83-	Status:Case
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ALC1/2014	DRUCK INDIA PVT LTD	ALC1/2016 10.08.2016	Deferred
HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.			

Case No.:50/7/83- ALC1/2015	Party Name:GSC, GLASS LIMITED	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Deferred
HQ File :01/83/050/00464/AM16/	RLA File :05/23/040/00035/AM15/	Lic.No/Date:0510386561 15.05.2014	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.			

Case No.:43/10/83- ALC1/2014	Party Name:BANARAS BEADS LIMITED	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Deferred
HQ File :01/83/050/00273/AM15/	RLA File :15/24/040/00008/AM15/	Lic.No/Date:1510021990 09.06.2014	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.			

Case No.:4/10/83- ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00234/AM15/	RLA File :34/24/040/00112/AM15/	Lic.No/Date:3410040438 11.08.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/46/2011-CH-II dated 04.09.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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10	Case No.:31/9/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00397/AM17/	RLA File :05/23/040/00430/AM15/	Lic.No/Date:0510392500 19.12.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/08/2010-PC-II dated 28.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:10/9/83-ALC1/2015	Party Name:NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00544/AM16/	RLA File :05/24/040/00584/AM15/	Lic.No/Date:0510393495 09.03.2015	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.			

12	Case No.:47/7/83-ALC1/2015	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Rejected
	HQ File :01/83/050/00461/AM16/	RLA File :03/95/040/01108/AM15/	Lic.No/Date:0310795038 31.03.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 16.05.2016.			

13	Case No.:101/9/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00467/AM17/	RLA File :05/24/040/00024/AM16/	Lic.No/Date:0510393965 24.04.2015	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.			

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14	Case No.:28/9/83-ALC1/2015	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00562/AM16/	RLA File :09/24/040/00017/AM16/	Lic.No/Date:0910061953 01.05.2015	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the norms subject to compile with Export and Import Policy restriction. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

15	Case No.:68/9/83-ALC1/2016	Party Name:BHAVIN INDUSTRIES	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00434/AM17/	RLA File :03/94/040/00062/AM16/	Lic.No/Date:0310796059 21.05.2015	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/11/2011-PC-II dated 18.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

16	Case No.:69/9/83-ALC1/2016	Party Name:CRODA INDIA COMPANY PRIVATE LIMITED.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00435/AM17/	RLA File :03/94/040/00116/AM16/	Lic.No/Date:0310796073 21.05.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the				

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work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.:78/9/83-ALC1/2016	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00444/AM17/	RLA File :50/24/040/00004/AM16/	Lic.No/Date:5010002206 26.05.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

18	Case No.:37/9/83-ALC1/2015	Party Name:D J S PRINTERS PVT. LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00571/AM16/	RLA File :05/23/040/00176/AM16/	Lic.No/Date:0510395080 24.07.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/253/2016-TSW dated 02.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

19	Case No.:23/11/83-ALC1/2015	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00652/AM16/	RLA File :02/24/040/00096/AM16/	Lic.No/Date:0210206059 11.08.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

20	Case No.:96/7/83-	Party Name:HELIOS	Meet No/Date:9/83-	Status:Case
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ALC1/2016	PHARMACEUTICALS (DIV. OF P.K.T.P. LTD)	ALC1/2016 10.08.2016	Deferred
HQ File :01/83/050/00292/AM17/	RLA File :08/24/040/00148/AM16/	Lic.No/Date:0810135870 17.08.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.			

21	Case No.:30/11/83- ALC1/2015	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00659/AM16/	RLA File :05/23/040/00197/AM16/	Lic.No/Date:0510395417 25.08.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/242/2015-TSW dated 04.09.2015 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

22	Case No.:74/11/83- ALC1/2015	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00703/AM16/	RLA File :03/95/040/00378/AM16/	Lic.No/Date:0310798479 26.08.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

23	Case No.:37/11/83- ALC1/2015	Party Name:GREENVALE ECO PRODUCTS PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00666/AM16/	RLA File :31/83/040/00077/AM16/	Lic.No/Date:3110065612 27.08.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of				

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	NORMS COMMITTEE.		
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24	Case No.:1/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00535/AM16/	RLA File :09/24/040/00310/AM16/	Lic.No/Date:0910062577 09.09.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.				

25	Case No.:2/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00536/AM16/	RLA File :09/24/040/00314/AM16/	Lic.No/Date:0910062578 09.09.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.				

26	Case No.:3/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00537/AM16/	RLA File :09/24/040/00311/AM16/	Lic.No/Date:0910062579 09.09.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.				

27	Case No.:4/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00538/AM16/	RLA File :09/24/040/00309/AM16/	Lic.No/Date:0910062580 09.09.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.				

28	Case No.:58/11/83-	Party Name:VEDI CARE	Meet No/Date:9/83-	Status:Case
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ALC1/2015	AYURVEDA PVT. LTD.	ALC1/2016 10.08.2016	Deferred
HQ File :01/83/050/00687/AM16/	RLA File :05/24/040/00064/AM16/	Lic.No/Date:0510395615 15.09.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.			

Case No.:32/17/83- ALC1/2015	Party Name:KAYGEE- LOPAREX INDIA PVT. LTD.	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00826/AM16/	RLA File :03/94/040/00453/AM16/	Lic.No/Date:0310798982 21.09.2015	Defer Date:
29	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/59/2015-TSW dated 31.07.2015 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:33/17/83- ALC1/2015	Party Name:KAYGEE- LOPAREX INDIA PVT. LTD.	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00827/AM16/	RLA File :03/94/040/00451/AM16/	Lic.No/Date:0310798981 21.09.2015	Defer Date:
30	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/108/2016-TSW dated 02.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

31	Case No.:57/11/83- ALC1/2015	Party Name:CLASSIC COIR FACTORY	Meet No/Date:9/83- ALC1/2016	Status:Case Approved
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		10.08.2016	
HQ File :01/83/050/00686/AM16/	RLA File :10/24/040/00051/AM16/	Lic.No/Date:1010059274 22.09.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/256/2016-TSW dated 02.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:55/11/83- ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved								
HQ File :01/83/050/00684/AM16/	RLA File :02/24/040/00140/AM16/	Lic.No/Date:0210206218 09.10.2015	Defer Date:								
32	Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Prepaid Mobile Recharge Cards/ Scratch Card/ other Printed Matter – Containing paper of relevant GSM</td><td>2425 MT</td><td>Relevant Paper (200-400 GSM) Colour White</td><td>2400 MT</td></tr> </tbody> </table> Note: - GSM of the Paper should match in Import & Export Products. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			Export Item	Qty.	Import Item	Qty.	Prepaid Mobile Recharge Cards/ Scratch Card/ other Printed Matter – Containing paper of relevant GSM	2425 MT	Relevant Paper (200-400 GSM) Colour White	2400 MT
Export Item	Qty.	Import Item	Qty.								
Prepaid Mobile Recharge Cards/ Scratch Card/ other Printed Matter – Containing paper of relevant GSM	2425 MT	Relevant Paper (200-400 GSM) Colour White	2400 MT								

Case No.:39/17/83- ALC1/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00833/AM16/	RLA File :03/94/040/00119/AM16/	Lic.No/Date:0310799643 23.10.2015	Defer Date:
33	Decision: The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/47/2015-TSW dated 18.05.2015 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

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34	Case No.:46/17/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00840/AM16/	RLA File :03/95/040/00203/AM16/	Lic.No/Date:0310799663 26.10.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

35	Case No.:47/17/83-ALC1/2015	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00841/AM16/	RLA File :03/95/040/00528/AM16/	Lic.No/Date:0310799671 26.10.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/137/2014-TSW dated 30.04.2015 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

36	Case No.:2/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00002/AM17/	RLA File :03/94/040/00147/AM16/	Lic.No/Date:0310799670 26.10.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/47/2015-TSW dated 30.04.2015 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

37	Case No.:18/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
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	HQ File :01/83/050/00812/AM16/	RLA File :09/24/040/00276/AM16/	Lic.No/Date:0910062775 27.10.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

38	Case No.:7/17/83- ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00801/AM16/	RLA File :02/24/040/00145/AM16/	Lic.No/Date:0210206249 29.10.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

39	Case No.:16/17/83- ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00810/AM16/	RLA File :09/24/040/00269/AM16/	Lic.No/Date:0910062792 29.10.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

40	Case No.:17/17/83- ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00811/AM16/	RLA File :09/24/040/00268/AM16/	Lic.No/Date:0910062793 29.10.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/29/2016-TSW dated 02.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

41	Case No.:29/17/83- ALC1/2015	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:9/83- ALC1/2016	Status:Case Deferred
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			10.08.2016	
	HQ File :01/83/050/00823/AM16/	RLA File :22/24/040/00061/AM16/	Lic.No/Date:2210015340 30.10.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

42	Case No.:25/17/83- ALC1/2015	Party Name:VINOD AGENCIES	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00819/AM16/	RLA File :50/24/040/00014/AM16/	Lic.No/Date:5010002227 02.11.2015	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee observed that the export and import items are requested by the firm as per export policy Sl. No.181 of prescribed for wastage. The firm has applied the wastage as per export policy. The Committee decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

43	Case No.:14/17/83- ALC1/2015	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00808/AM16/	RLA File :05/23/040/00331/AM16/	Lic.No/Date:0510396219 04.11.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

44	Case No.:11/17/83- ALC1/2015	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00805/AM16/	RLA File :05/23/040/00310/AM16/	Lic.No/Date:0510396220 05.11.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				

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This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
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45	Case No.:99/11/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00728/AM16/	RLA File :03/95/040/00582/AM16/	Lic.No/Date:0310800121 06.11.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

46	Case No.:8/17/83-ALC1/2015	Party Name:COLOUR INDIA	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Rejected
	HQ File :01/83/050/00802/AM16/	RLA File :34/24/040/00209/AM16/	Lic.No/Date:3410041664 06.11.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the Export and Import items cannot be differentiated easily.				

47	Case No.:5/17/83-ALC1/2015	Party Name:KALIMA GRANITES	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00799/AM16/	RLA File :04/24/040/00173/AM16/	Lic.No/Date:0410161319 17.11.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

48	Case No.:37/7/83-ALC1/2016	Party Name:PAPER PLUS CORPORATION	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00233/AM17/	RLA File :03/95/040/00617/AM16/	Lic.No/Date:0310800319 19.11.2015	Defer Date:

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Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/258/2016-TSW dated 02.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
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49	Case No.:24/7/83-ALC1/2016	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00220/AM17/	RLA File :03/95/040/00604/AM16/	Lic.No/Date:0310800479 30.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.:25/7/83-ALC1/2016	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00221/AM17/	RLA File :03/95/040/00642/AM16/	Lic.No/Date:0310800467 30.11.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/113/2016-TSW dated 02.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:70/7/83-ALC1/2016	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Rejected
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HQ File :01/83/050/00266/AM17/	RLA File :03/94/040/00516/AM16/	Lic.No/Date:0310800628 03.12.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm may choose to apply for brand rate of drawback for export item.			

Case No.:38/7/83- ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00234/AM17/	RLA File :03/95/040/00564/AM16/	Lic.No/Date:0310800716 07.12.2015	Defer Date:
52	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.15022/5/2015-CH-II dated 15.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:17/7/83- ALC1/2016	Party Name:KAYGEE- LOPAREX INDIA PVT. LTD.	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00213/AM17/	RLA File :03/94/040/00739/AM16/	Lic.No/Date:0310800995 14.12.2015	Defer Date:
53	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/108/2016-TSW dated 02.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:42/7/83- ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00238/AM17/	RLA File :03/94/040/00727/AM16/	Lic.No/Date:0310801265 21.12.2015	Defer Date:
54			

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Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/247/2016-TSW dated 02.08.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
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55	Case No.:22/7/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00218/AM17/	RLA File :03/94/040/00772/AM16/	Lic.No/Date:0310801297 22.12.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

56	Case No.:55/17/83-ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00849/AM16/	RLA File :25/24/040/00014/AM16/	Lic.No/Date:2510004439 30.12.2015	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- Export item - Plastic Master Batches containing minimum import item No. 1. Calcium Carbonate-189.85 MT 2. Caco3 Filler Granules -107.46 MT. 3. LLDPE Granules-60.9 MT 4. Additives-Zinc Stearate 1.79 MT. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

57	Case No.:54/7/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00250/AM17/	RLA File :09/24/040/00558/AM16/	Lic.No/Date:0910063049 30.12.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

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58	Case No.:55/7/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00251/AM17/	RLA File :09/24/040/00557/AM16/	Lic.No/Date:0910063051 30.12.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

59	Case No.:43/7/83-ALC1/2016	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Rejected
	HQ File :01/83/050/00239/AM17/	RLA File :03/94/040/00791/AM16/	Lic.No/Date:0310801538 04.01.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm may choose to apply for brand rate of drawback for export item.				

60	Case No.:48/7/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00244/AM17/	RLA File :03/94/040/00771/AM16/	Lic.No/Date:0310801565 05.01.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/247/2016-TSW dated 28.07.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

61	Case No.:50/7/83-ALC1/2016	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00246/AM17/	RLA File :03/95/040/00721/AM16/	Lic.No/Date:0310801550 05.01.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

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62	Case No.:29/3/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00029/AM17/	RLA File :05/24/040/00497/AM16/	Lic.No/Date:0510397244 08.01.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/28/2016-TSW dated 29.07.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

63	Case No.:30/3/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00030/AM17/	RLA File :05/24/040/00498/AM16/	Lic.No/Date:0510397245 08.01.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/28/2016-TSW dated 29.07.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

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Case No.:85/7/83-ALC1/2016	Party Name:SATYAM COMPOSITES PVT. LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00281/AM17/	RLA File :34/24/040/00244/AM16/	Lic.No/Date:3410041796 11.01.2016	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Export Item	Qty.	Import Item	Qty.
Reinforced Polymer Composites Moulded / Pultreded Articles & Assembles	150000 Kg	Fiberglass Direct Rovings	1.05 Kg/Kg content contains in the export product
		Fiberglass Stitchmat/ Mat	1.05 Kg/Kg content contains in the export product

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:31/3/83-ALC1/2016	Party Name: BANARAS BEADS LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00031/AM17/	RLA File :15/24/040/00018/AM16/	Lic.No/Date:1510022086 22.01.2016	Defer Date:

65 Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Export Item	Qty.	Import Item	Qty.
Articles of Glass & Thereof (Finished Glassbeads in Strings or Loose) Solid	27000 Kg	Glass Tube (4MM to 30MM) Solid	32400 Kg
		Oxalic Acid Powder	540 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	Case No.:77/7/83-ALC1/2016	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 9/83-ALC1/2016 10.08.2016	Status: Case Approved
	HQ File :01/83/050/00273/AM17/	RLA File :17/24/040/00104/AM16/	Lic.No/Date: 1710006255 22.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.:77/9/83-ALC1/2016	Party Name: BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date: 9/83-ALC1/2016 10.08.2016	Status: Case Approved
	HQ File :01/83/050/00443/AM17/	RLA File :50/24/040/00020/AM16/	Lic.No/Date: 5010002263 25.01.2016	Defer Date:

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Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
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Case No.:69/7/83-ALC1/2016	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00265/AM17/	RLA File :03/95/040/00548/AM16/	Lic.No/Date:0310802044 27.01.2016	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Export Item	Qty.	Import Item	Qty.
Copper Carbonate (Basic)	100000 Kg	Copper Scrap – Such as Clove, Berry/Barley etc	51731 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.:63/7/83-ALC1/2016	Party Name:D J S PRINTERS PVT. LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00259/AM17/	RLA File :05/23/040/00428/AM16/	Lic.No/Date:0510397563 10.02.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/253/2016-TSW dated 29.07.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

70	Case No.:79/9/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00445/AM17/	RLA File :03/95/040/00880/AM16/	Lic.No/Date:0310802723 19.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

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RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:71/7/83-ALC1/2016	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved								
HQ File :01/83/050/00267/AM17/	RLA File :03/95/040/00810/AM16/	Lic.No/Date:0310802824 24.02.2016	Defer Date:								
71 Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Copper Oxychloride Technical</td><td>800000 Kg</td><td>Copper Scrap – Such as Clove, Mill Berry/Barley etc</td><td>270623 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Copper Oxychloride Technical	800000 Kg	Copper Scrap – Such as Clove, Mill Berry/Barley etc	270623 Kg
Export Item	Qty.	Import Item	Qty.								
Copper Oxychloride Technical	800000 Kg	Copper Scrap – Such as Clove, Mill Berry/Barley etc	270623 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

72	Case No.:2/17/83-ALC1/2015	Party Name:COGENT GLASS LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00796/AM16/	RLA File :09/24/040/00577/AM16/	Lic.No/Date:0910063352 03.03.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

73	Case No.:72/9/83-ALC1/2016	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00438/AM17/	RLA File :03/95/040/00884/AM16/	Lic.No/Date:0310803072 04.03.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

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74	Case No.:15/9/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Rejected
	HQ File :01/83/050/00381/AM17/	RLA File :08/24/040/00367/AM16/	Lic.No/Date:0810137372 08.03.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the request of the firm as the firm has not given the generic name of export product.				

75	Case No.:16/9/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Rejected
	HQ File :01/83/050/00382/AM17/	RLA File :08/24/040/00162/AM16/	Lic.No/Date:0810137370 08.03.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the request of the firm as the firm has not given the generic name of export product.				

Case No.:64/9/83-ALC1/2016	Party Name:BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00430/AM17/	RLA File :03/94/040/01119/AM16/	Lic.No/Date:0310803708 01.04.2016	Defer Date:
76 Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Export Item	Qty.	Import Item	Qty.
Boron Carbide Powder	4.462 MT	Boron Carbide Crude Lumps	4.685 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:62/9/83-ALC1/2016	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00428/AM17/	RLA File :03/94/040/01054/AM16/	Lic.No/Date:0310803770 04.04.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.				

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RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	
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78	Case No.:60/9/83-ALC1/2016	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Rejected
	HQ File :01/83/050/00426/AM17/	RLA File :03/94/040/01094/AM16/	Lic.No/Date:0310803793 05.04.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm may choose to apply for brand rate of drawback for export item.				

79	Case No.:3/5/83-ALC1/2016	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Rejected
	HQ File :01/83/050/00190/AM17/	RLA File :05/23/040/00006/AM17/	Lic.No/Date:0510398170 12.04.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the percentage of import item is considerably high.				

80	Case No.:61/9/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00427/AM17/	RLA File :03/94/040/00021/AM17/	Lic.No/Date:0310804022 20.04.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

81	Case No.:65/9/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
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HQ File :01/83/050/00431/AM17/	RLA File :03/94/040/00022/AM17/	Lic.No/Date:0310804023 20.04.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of comments from Deptt. of IPP. The case is re-listed for 21.09.2016.			

Case No.:9/9/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Rejected
HQ File :01/83/050/00375/AM17/	RLA File :08/24/040/00424/AM16/	Lic.No/Date:0810137740 22.04.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the request of the firm as the firm has not given the generic name of export product.			

Case No.:80/9/83-ALC1/2016	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00446/AM17/	RLA File :03/95/040/00759/AM16/	Lic.No/Date:0310804114 22.04.2016	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/8/2009-CH-II dated 12.02.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:73/9/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00439/AM17/	RLA File :17/24/040/00008/AM17/	Lic.No/Date:1710006314 26.04.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

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account of shortage of technical manpower.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

85	Case No.:30/9/83-ALC1/2016	Party Name:NIPPON CARBIDE INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00396/AM17/	RLA File :05/24/040/00627/AM16/	Lic.No/Date:0510398329 27.04.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for wants of comments from Deptt. of IPP. The case is re-listed for 21.09.2016.				

86	Case No.:42/9/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00408/AM17/	RLA File :03/94/040/00909/AM16/	Lic.No/Date:0310804263 27.04.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

87	Case No.:43/9/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00409/AM17/	RLA File :03/94/040/00910/AM16/	Lic.No/Date:0310804264 27.04.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals				

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letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

88	Case No.:44/9/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00410/AM17/	RLA File :03/94/040/00016/AM17/	Lic.No/Date:0310804241 27.04.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:45/9/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00411/AM17/	RLA File :03/94/040/00043/AM17/	Lic.No/Date:0310804242 27.04.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.:1/9/83-ALC1/2016	Party Name:SHREE FIREPACK INSULATOR	Meet No/Date:9/83-ALC1/2016	Status:Case Approved
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	PVT LTD	10.08.2016	
HQ File :01/83/050/00367/AM17/	RLA File :52/24/040/00004/AM17/	Lic.No/Date:5210041874 29.04.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:40/9/83- ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00406/AM17/	RLA File :03/94/040/00014/AM17/	Lic.No/Date:0310804296 29.04.2016	Defer Date:
91	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:66/9/83- ALC1/2016	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00432/AM17/	RLA File :03/94/040/01113/AM16/	Lic.No/Date:0310804289 29.04.2016	Defer Date:
92	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals		

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	letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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	Case No.:67/9/83-ALC1/2016	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
93	HQ File :01/83/050/00433/AM17/ Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	RLA File :03/94/040/00085/AM17/	Lic.No/Date:0310804281 29.04.2016	Defer Date:

	Case No.:97/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
94	HQ File :01/83/050/00293/AM17/ Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	RLA File :17/24/040/00011/AM17/	Lic.No/Date:1710006315 02.05.2016	Defer Date:

95	Case No.:41/9/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83-ALC1/2016	Status:Case Approved
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		10.08.2016	
HQ File :01/83/050/00407/AM17/	RLA File :03/94/040/00930/AM16/	Lic.No/Date:0310804331 02.05.2016	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/148/2011-CH-II dated 05.05.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:52/9/83- ALC1/2016	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00418/AM17/	RLA File :03/94/040/01127/AM16/	Lic.No/Date:0310804322 02.05.2016	Defer Date:
96	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:46/9/83- ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00412/AM17/	RLA File :03/94/040/01089/AM16/	Lic.No/Date:0310804370 03.05.2016	Defer Date:
97	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

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	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
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98	Case No.:36/9/83-ALC1/2016	Party Name:JINDAL PHOTO LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00402/AM17/	RLA File :05/23/040/00448/AM16/	Lic.No/Date:0510398378 04.05.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/158/2016-TSW dated 02.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.:37/9/83-ALC1/2016	Party Name:JINDAL PHOTO LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00403/AM17/	RLA File :05/23/040/00511/AM16/	Lic.No/Date:0510398390 05.05.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/158/2016-TSW dated 02.09.2016 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.:51/9/83-ALC1/2016	Party Name:GRIPPO SOLUTIONS (INDIA) PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00417/AM17/	RLA File :03/94/040/00079/AM17/	Lic.No/Date:0310804443 05.05.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for wants of comments from Deptt. of IPP. The case is re-listed for 21.09.2016.			

101	Case No.:50/9/83-	Party Name:DEE DEE	Meet No/Date:9/83-	Status:Case
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	ALC1/2016	LABEL	ALC1/2016 10.08.2016	Approved
	HQ File :01/83/050/00416/AM17/	RLA File :03/94/040/00091/AM17/	Lic.No/Date:0310804489 09.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:75/9/83- ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00441/AM17/	RLA File :17/24/040/00016/AM17/	Lic.No/Date:1710006326 09.05.2016	Defer Date:
102	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:48/9/83- ALC1/2016	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Deferred
103	HQ File :01/83/050/00414/AM17/	RLA File :03/94/040/00062/AM17/	Lic.No/Date:0310804555 11.05.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 21.09.2016.			

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	Case No.:49/9/83-ALC1/2016	Party Name:INDO AMINES LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00415/AM17/	RLA File :03/94/040/00098/AM17/	Lic.No/Date:0310804573 11.05.2016	Defer Date:
104	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:55/9/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00421/AM17/	RLA File :03/94/040/00109/AM17/	Lic.No/Date:0310804557 11.05.2016	Defer Date:
105	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:76/9/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
106	HQ File :01/83/050/00442/AM17/	RLA File :17/24/040/00020/AM17/	Lic.No/Date:1710006328 11.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

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redemption purposes.
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:54/9/83-ALC1/2016	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00420/AM17/	RLA File :03/94/040/00117/AM17/	Lic.No/Date:0310804644 12.05.2016	Defer Date:
107	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:74/9/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00440/AM17/	RLA File :17/24/040/00021/AM17/	Lic.No/Date:1710006330 12.05.2016	Defer Date:
108	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

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109	Case No.:47/9/83-ALC1/2016	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00413/AM17/	RLA File :03/94/040/00130/AM17/	Lic.No/Date:0310804665 13.05.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 21.09.2016.				

110	Case No.:8/9/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00374/AM17/	RLA File :08/24/040/00471/AM16/	Lic.No/Date:0810137925 17.05.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

111	Case No.:39/9/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00405/AM17/	RLA File :05/23/040/00068/AM17/	Lic.No/Date:0510398542 18.05.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 21.09.2016.2016.				

112	Case No.:56/9/83-ALC1/2016	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00422/AM17/	RLA File :03/94/040/01050/AM16/	Lic.No/Date:0310804809 19.05.2016	Defer Date:

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	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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	Case No.:57/9/83-ALC1/2016	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00423/AM17/	RLA File :03/94/040/00946/AM16/	Lic.No/Date:0310804807 19.05.2016	Defer Date:
113	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:58/9/83-ALC1/2016	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00424/AM17/	RLA File :03/94/040/00947/AM16/	Lic.No/Date:0310804808 19.05.2016	Defer Date:
114	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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115	Case No.:59/9/83-ALC1/2016	Party Name:DIASYS DIAGNOSTICS INDIA PRIVATE LIMITED.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00425/AM17/	RLA File :03/94/040/00112/AM17/	Lic.No/Date:0310804882 20.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:35/9/83-ALC1/2016	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00401/AM17/	RLA File :05/23/040/00042/AM17/	Lic.No/Date:0510398604 24.05.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
Export item	Qty.	Import item	Qty.
Antimony Trisulphide	1 Kg	Antimony Concentrate (Sb content 55% to 62%) with H2O 7% to 10% (water content).	1.32 Kg. Subject to condition that import item should contain minimum 7% of moisture content
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

117	Case No.:53/9/83-ALC1/2016	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00419/AM17/	RLA File :03/94/040/00101/AM17/	Lic.No/Date:0310804963 25.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision.			

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	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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	Case No.:92/9/83-ALC1/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00458/AM17/	RLA File :03/95/040/00147/AM17/	Lic.No/Date:0310804978 26.05.2016	Defer Date:
118	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:94/9/83-ALC1/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00460/AM17/	RLA File :03/95/040/00114/AM17/	Lic.No/Date:0310804989 27.05.2016	Defer Date:
119	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/137/2014-TSW dated 30.04.2015 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

120	Case No.:63/9/83-	Party Name:KUSA	Meet No/Date:9/83-ALC1/2016	Status:Case
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ALC1/2016	CHEMICALS PVT. LTD.	10.08.2016	Approved
HQ File :01/83/050/00429/AM17/	RLA File :03/94/040/00174/AM17/	Lic.No/Date:0310805013 30.05.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:66/8/83-ALC1/2016	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00363/AM17/	RLA File :03/95/040/00146/AM17/	Lic.No/Date:0310805059 31.05.2016	Defer Date:
121	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:2/9/83-ALC1/2016	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00368/AM17/	RLA File :02/24/040/00103/AM16/	Lic.No/Date:0210206723 31.05.2016	Defer Date:
122	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals		

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	letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
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	Case No.:1/5/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00188/AM17/	RLA File :34/24/040/00014/AM17/	Lic.No/Date:3410042234 01.06.2016	Defer Date:
123	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:3/9/83-ALC1/2016	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00369/AM17/	RLA File :10/24/040/00018/AM17/	Lic.No/Date:1010059498 01.06.2016	Defer Date:
124	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

125	Case No.:14/9/83-ALC1/2016	Party Name:GAYATRI COLOUR CHEM	Meet No/Date:9/83-ALC1/2016	Status:Case Approved
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		INDUSTRIES	10.08.2016	
	HQ File :01/83/050/00380/AM17/	RLA File :08/24/040/00082/AM17/	Lic.No/Date:0810138071 01.06.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:34/9/83- ALC1/2016	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00400/AM17/	RLA File :05/23/040/00034/AM17/	Lic.No/Date:0510398702 01.06.2016	Defer Date:
126	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

127	Case No.:95/9/83-ALC1/2016	Party Name:SFP SONS (INDIA) PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00461/AM17/	RLA File :34/24/040/00059/AM17/	Lic.No/Date:3410042231 01.06.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
Export Item		Qty.	Import Item	Qty.

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20ml Bottle Attar (Taibah Mukhalat) (net content of imported item should not be less than 1000Kg)	1 Kg	Perfumery Compound	5% of FOB Value
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:81/9/83- ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00447/AM17/	RLA File :03/94/040/00189/AM17/	Lic.No/Date:0310805160 02.06.2016	Defer Date:
128	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/20/2014-TSW dated 08.07.2014 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:82/9/83- ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00448/AM17/	RLA File :03/94/040/00186/AM17/	Lic.No/Date:0310805143 02.06.2016	Defer Date:
129	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:83/9/83- ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
130	HQ File	RLA File	Lic.No/Date:0310805144 Defer Date:

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	:01/83/050/00449/AM17/	:03/94/040/00187/AM17/	02.06.2016	
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:4/9/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00370/AM17/	RLA File :08/24/040/00019/AM17/	Lic.No/Date:0810138089 03.06.2016	Defer Date:
131	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:5/9/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Rejected
132	HQ File :01/83/050/00371/AM17/	RLA File :08/24/040/00448/AM16/	Lic.No/Date:0810138091 03.06.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the request of the firm as the firm has not given the generic name of export product.			

133	Case No.:6/9/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Rejected
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HQ File :01/83/050/00372/AM17/	RLA File :08/24/040/00423/AM16/	Lic.No/Date:0810138088 03.06.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the request of the firm as the firm has not given the generic name of export product.			

Case No.:7/9/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00373/AM17/	RLA File :08/24/040/00016/AM17/	Lic.No/Date:0810138090 03.06.2016	Defer Date:
134	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:84/9/83-ALC1/2016	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
135	HQ File :01/83/050/00450/AM17/	RLA File :03/94/040/00161/AM17/	Lic.No/Date:0310805188 03.06.2016
			Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.		

Case No.:11/9/83-ALC1/2016	Party Name:HIMADRI CHEMICALS & INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
136	HQ File :01/83/050/00377/AM17/	RLA File :02/24/040/00035/AM17/	Lic.No/Date:0210206742 07.06.2016
			Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.		

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137	Case No.:12/9/83-ALC1/2016	Party Name:HIMADRI CHEMICALS & INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00378/AM17/	RLA File :02/24/040/00034/AM17/	Lic.No/Date:0210206741 07.06.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.				

138	Case No.:85/9/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00451/AM17/	RLA File :03/94/040/00204/AM17/	Lic.No/Date:0310805265 07.06.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

139	Case No.:10/9/83-ALC1/2016	Party Name:HIMADRI CHEMICALS & INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00376/AM17/	RLA File :02/24/040/00046/AM17/	Lic.No/Date:0210206743 08.06.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.				

140	Case No.:13/9/83-ALC1/2016	Party Name:KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00379/AM17/	RLA File :02/24/040/00026/AM17/	Lic.No/Date:0210206744 08.06.2016	Defer Date:

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141	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

141	Case No.:38/9/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00404/AM17/	RLA File :05/23/040/00098/AM17/	Lic.No/Date:0510398743 08.06.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.			

142	Case No.:86/9/83-ALC1/2016	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00452/AM17/	RLA File :03/94/040/00214/AM17/	Lic.No/Date:0310805376 10.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
142	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

143	Case No.:22/9/83-ALC1/2016	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0810138172	Defer Date:

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	:01/83/050/00388/AM17/	:08/24/040/00096/AM17/	14.06.2016	
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:23/9/83-ALC1/2016	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00389/AM17/	RLA File :08/24/040/00421/AM16/	Lic.No/Date:0810138171 14.06.2016	Defer Date:
144	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:32/9/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
145	HQ File :01/83/050/00398/AM17/	RLA File :05/23/040/00107/AM17/	Lic.No/Date:0510398812 15.06.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.			

146	Case No.:87/9/83-ALC1/2016	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
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HQ File :01/83/050/00453/AM17/	RLA File :03/94/040/00194/AM17/	Lic.No/Date:0310805493 15.06.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:88/9/83- ALC1/2016	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00454/AM17/	RLA File :03/94/040/00137/AM17/	Lic.No/Date:0310805495 15.06.2016	Defer Date:
147	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:89/9/83- ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/83- ALC1/2016 10.08.2016	Status:Case Approved
HQ File :01/83/050/00455/AM17/	RLA File :03/94/040/00221/AM17/	Lic.No/Date:0310805558 16.06.2016	Defer Date:
148	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on		

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	account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
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149	Case No.:93/9/83-ALC1/2016	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00459/AM17/	RLA File :03/95/040/00217/AM17/	Lic.No/Date:0310805562 16.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

150	Case No.:33/9/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00399/AM17/	RLA File :05/23/040/00137/AM17/	Lic.No/Date:0510398840 17.06.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.			

151	Case No.:90/9/83-ALC1/2016	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00456/AM17/	RLA File :03/94/040/00075/AM17/	Lic.No/Date:0310805625 21.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals			

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	letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
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152	Case No.:18/9/83-ALC1/2016	Party Name:HIMADRI CHEMICALS & INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00384/AM17/	RLA File :02/24/040/00059/AM17/	Lic.No/Date:0210206782 24.06.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.				

153	Case No.:91/9/83-ALC1/2016	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00457/AM17/	RLA File :03/94/040/00229/AM17/	Lic.No/Date:0310805708 24.06.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.				

154	Case No.:19/9/83-ALC1/2016	Party Name:CARENOW MEDICAL PVT LTD,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00385/AM17/	RLA File :32/24/040/00009/AM17/	Lic.No/Date:3210077922 28.06.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

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155	Case No.:24/9/83-ALC1/2016	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00390/AM17/	RLA File :04/24/040/00057/AM17/	Lic.No/Date:0410162076 29.06.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

156	Case No.:100/9/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00466/AM17/	RLA File :05/23/040/00165/AM17/	Lic.No/Date:0510398943 30.06.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.				

157	Case No.:17/9/83-ALC1/2016	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00383/AM17/	RLA File :31/83/040/00119/AM16/	Lic.No/Date:3110066236 04.07.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

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158	Case No.:20/9/83-ALC1/2016	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00386/AM17/	RLA File :02/24/040/00058/AM17/	Lic.No/Date:0210206812 04.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

159	Case No.:21/9/83-ALC1/2016	Party Name:POLYON TEXTILES PVT LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00387/AM17/	RLA File :08/24/040/00119/AM17/	Lic.No/Date:0810138230 04.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

160	Case No.:29/9/83-ALC1/2016	Party Name:KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00395/AM17/	RLA File :02/24/040/00069/AM17/	Lic.No/Date:0210206813 04.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

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	redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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	Case No.:98/9/83-ALC1/2016	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
161	HQ File :01/83/050/00464/AM17/ Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	RLA File :05/23/040/00166/AM17/	Lic.No/Date:0510398968 04.07.2016	Defer Date:

	Case No.:99/9/83-ALC1/2016	Party Name:AVERY DENNISON INDIA PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
162	HQ File :01/83/050/00465/AM17/ Decision :The Committee considered the case as per agenda and decided to defer the case for wants of comments from Deptt. of IPP. The case is re-listed for 21.09.2016.	RLA File :05/23/040/00174/AM17/	Lic.No/Date:0510398973 04.07.2016	Defer Date:21.09.2016

	Case No.:26/9/83-ALC1/2016	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
163	HQ File :01/83/050/00392/AM17/ Decision : The Committee considered the case as per Agenda and took the following decision.	RLA File :08/24/040/00128/AM17/	Lic.No/Date:0810138236 07.07.2016	Defer Date:

Capandeep Singh

	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
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164	Case No.:27/9/83-ALC1/2016	Party Name:CENGRES TILES LIMITED,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00393/AM17/	RLA File :08/24/040/00133/AM17/	Lic.No/Date:0810138242 07.07.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.			

165	Case No.:28/9/83-ALC1/2016	Party Name:KALPAKA CHEMICALS PVT. LTD.,	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00394/AM17/	RLA File :35/24/040/00016/AM17/	Lic.No/Date:3510044972 08.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

166	Case No.:25/9/83-ALC1/2016	Party Name:FLSMIDTH PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Deferred
	HQ File :01/83/050/00391/AM17/	RLA File :04/24/040/00019/AM17/	Lic.No/Date:0410162084 11.07.2016	Defer Date:21.09.2016

Capandeep Singh

	Decision :The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 21.09.2016.
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167	Case No.:67/8/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00364/AM17/	RLA File :34/24/040/00111/AM17/	Lic.No/Date:3410042369 21.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

168	Case No.:96/9/83-ALC1/2016	Party Name:INDIAN OXIDES AND CHEMICALS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00462/AM17/	RLA File :31/83/040/00050/AM17/	Lic.No/Date:3110066267 26.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

169	Case No.:97/9/83-ALC1/2016	Party Name:COUNTERTOPS AND CABINETS (INDIA) PVT LTD	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00463/AM17/	RLA File :13/24/040/00012/AM17/	Lic.No/Date:1310048318 29.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision.			

Gopandeep Singh

Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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	Case No.:102/9/83-ALC1/2016	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2016 10.08.2016	Status:Case Approved
	HQ File :01/83/050/00468/AM17/	RLA File :34/24/040/00136/AM17/	Lic.No/Date:3410042408 05.08.2016	Defer Date:
170	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date: 09.09.2016
Place: New Delhi

K K Mushahary
Foreign Trade Development Officer

Capandeep Singh

Case No.:26/30/83-ALC1/2010

Party Name:ROHA DYE CHEM
PVT. LIMITED,

9
m-132 Repeat basis
Meet No/Date:30/83-
ALC1/2010
27.10.2010

Status:Case
Approved

HQ File :01/83/050/00548/AM11/ RLA File

:03/95/040/00544/AM11/

Lic.No/Date:0310597387
18.10.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation Deptt. of C&PC(Chem Div.) dated Nil, the Committee decided to approve the case as under:-

A.A. NO 0310797537 dt. 22.07.2015 ✓

Export Item	Qty.	Import Item	Qty.
Lake Carmosine 50%	1 Kg	1. Sodium Naphthionate	0.255 Kg
		2. N.W. Acid	0.232 Kg
		3. Sodium Nitrite	0.0735 Kg
		4. Soda Ash	0.177 Kg
		5. Caustic Soda	0.089 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

26.9.16

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. Bhanu Dyes Pvt. Ltd. for issuance of licence.

M/s. Bhanu Dyes Pvt.Ltd. have submitted present application for issuance of licence for the import of raw materials for a total CIF value of Rs. 45 lakhs for the manufacture and export of 200Mts. of Sulphol Liquid Black B for a total FOB value of Rs.81.50 lakhs.

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. Following norms may be used for the present licence application.

AA.No. - 0310791134 dt. 17.11.2014 ✓

Item of export	Qty.	Item of import	Qty.
Sulphol Liquid	1 kg.	Sulphur Black	0.353 kg.
Black B		Grains	
(Leuco Sulphur		Sulphur Blue	0.0072 kg.
Black I)			
Dye content : 36%			

(JASBIR SINGH)
INDUSTRIAL ADVISER

Shri S.S.Saha, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No. 14010/102/2006/Ch.II dated 15.1.2008

26.9.16

m-26

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemical

9/9
Repeat Licenses
Shastri Bhawan, New Delhi

Sub: Application from M/s. Rubamin Ltd. for issuance of licence.

M/s. Rubamin Ltd. have submitted present application for issuance of licence for the import of raw material for the manufacture and export of Zinc Oxide. The Department of Chemicals and Petrochemicals had already forwarded the recommendation vide U.O. of even number dated 6.8.2012, recommending revised norms of 1.10 kg.

2. Office of DGFT requested the party to submit production consumption data duly certified by Central Excise Authorities. Office of DGFT has provided a copy of the same, according to which the data certified by Excise Authorities is as under:-

Financial Year	Production of Zinc Oxide in MT	Zinc Ash consumed in MT	Others Qty. in MT	Waste Qty. in Mt.	Zinc Ash consumed Per Ton of Zinc Oxide
2010-11	943.29	1252.00	Nil	50.37	1.327
2011-12	1544.34	2015.55	110.22	361.85	1.305
2012-13	3703.87	4937.60	446.64	626.62	1.090

3. The average consumption norms for the last three years calculates to 1.17kg per kg of the Export product. Based on details of manufacturing process furnished by them, this Department reiterates the following norms for the licence application:

AA No 341 0040438 dt. 11.08.14 ✓

Item of export	Qty	Item of import	Qty
Zinc Oxide	1 kg	Zinc Ash	1.10 kg

Shri G. Saravanan, FIDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/46/2011 - Ch.II dated 4.9.2013

(JASBIR SINGH)
Consultant

13/5

28.9.14

123
Replace with the
earlier one ✓

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 28th May, 2015

OFFICE MEMORANDUM

3/342
Sub : Application from M/s. Greenlam Industries Ltd. for issue of advance licence (License No. 0540392502 dated 19.12.2014) for export of (1) Single Sided Decorative Aluminium Foil Laminated Sheets (without barrier paper), Thickness 0.70 MM (Avg. Wt. = 1.505 Kg/Sq.Mtr. +/- 2.5%) for 2976.800 Sq. Meter (2) Single Sided Decorative Aluminium Foil Laminated Sheets (without barrier paper), Thickness 0.80 MM (Avg. Wt. = 1.720 Kg/Sq.Mtr. +/- 2.5%) for 2976.800 Sq. Meter and corresponding import - reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00053/AM-16/DES-IV/124 dated 08.05.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Export Product No (1) :

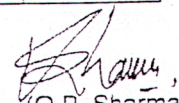
A.A. No. - 0510392500 dt. 19.12.14 ✓

Name of Export Items (s)	Qty.in Sq.Mtr.	Name of import Item (s)	Qty. in KG
(i) Single Sided Decorative Aluminium Foil Laminated Sheets (without barrier paper) Thickness 0.70 MM (Avg.Wt =1.505 Kg/Sq.Mtr. +/- 2.5%)	One Sq.Mtr.	1.Kraft Paper (60 GSM – 205 GSM)	0.7230
		2.Aluminium Foil (60 Micron –120 Micron)	0.3733
		3.Tissue Paper (20 GSM – 38 GSM)	0.03299
		4.Phenol	0.3198
		5.Melamine	0.1329
		6.Methanol	0.2785
		7.B.O.P.P. Film	0.0109

Export Product No (2) :

Name of Export Items (s)	Qty.in Sq.Mtr.	Name of import Item (s)	Qty. in KG
(ii) Single Sided Decorative Aluminium Foil Laminated Sheets (without barrier paper) Thickness 0.80 MM (Avg.Wt =1.720 Kg/Sq.Mtr. +/- 2.5%)	One Sq.Mtr	1.Kraft Paper (60 GSM – 205 GSM)	0.8264
		2.Aluminium Foil (60 Micron –120 Micron)	0.3733
		3.Tissue Paper (20 GSM – 38 GSM)	0.03299
		4.Phenol	0.3656
		5.Melamine	0.1329
		6.Methanol	0.3183
		7.B.O.P.P. Film	0.0109

This has approval of the competent authority.


(O P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

To

Shri Ram Sagar Panjiyar,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613


28.5.16

Repeat Licence

9/15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 18th January, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Bhavin Industries for the import of raw material against the export of UV Master Batch (80% Polyethylene & 20% UV Stabilizer) for issue of advance licence (Licence No. ~~0310796059~~ dt. ~~02.05.2015~~) - reg

0310796059 dt. 21.05.15

The undersigned is directed to refer to DGFT U.O. No. 03/94/040/00062/AM-16/DES-4 dated NIL forwarded an application for issue of advance licence from M/s. Bhavin Industries for the import of raw material against the export of UV Master Batch (80% Polyethylene & 20% UV Stabilizer) for issue of advance licence (Licence No. 0310796059 dt. 02.05.2015) and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
UV Master Batch (80% Polyethylene & 20% UV Stabilizer)	1 kg.	Polyethylene (Polymer)	0.80
		UV Stabilizer	0.20

This has approval of the competent authority.

(Signature)
(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

2/9/16

18/9

9/18

No.7/253/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance Authorization No.0510395080 dated 24-07-2015 for the export of Printed Paper Bags - M/s DJS Printers Pvt. Ltd.

Ref : DGFT File. No.01/83/050/571/AM-16/DES-IV

As per process flow chart, they will take pre printed roll for making printed paper bags. They have claimed 5% wastage but normally we are allowing 4% wastage in making paper bags. Accordingly following norm is recommended:-

Export product: Printed Paper Bags made out of greaseproof paper of (25-40 GSM) 25 MT and (60-80 GSM) 75 MT

Quantity: 100 MT

Import product : Relevant Thickness Greaseproof Paper

Quantity : 1.04 MT/MT content contained in export product


(Nand Lal)
Consultant
02-09-2016

DGFT(NC)

 2/9/16

354/9

No 7/242/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

9
21
Report Annex

Subject : Advance Authorization for the export of Self Adhesive paper
M/s. Avery Dennison (India) Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/248/AM-16/DES-IV

Advance Authorization No. ~~0510393559~~ dated 13-03-2015
0510395417 dt. 25.08.2015 ✓

The case has been examined and DIPP recommends the following norms on repeat basis :-

Export product No.1 : Self Adhesive Paper 155 GSM +/-10%
Quantity : 1 Sq.Meter

Import product

S.No.	Description of Item	Quantity recommended
1	Coated Paper 78 GSM +/-10%	1.04 Sq.Meter/ Sq. meter content contain in export product
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq.Meter/ Sq. meter content contain in export product
3	Solprene Butadiene Styrene polymer	0.003454778 Kg
4	Sylvalite Rosin Ester Gums	0.0060968 Kg
5	Quintac Styrene Isoprene Copolymer	0.0026419 Kg
6	Regalite Hydrocarbon Resin	0.0017275 Kg

Export Product No.2 :- Self Adhesive Film 118 GSM +/-10%
Quantity : 1 Sq.Meter

Import product

S.No.	Description of Item	Quantity recommended
1.	BOPP Film 42 GSM +/-10%	1.04 Kg/ KG content contain in export product
2.	Glassine Base Paper 59 GSM +/-10%	1.05 Sq. Meter/ Sq. meter content contain in export product
3.	Solprene Butadiene Styrene polymer	0.00355947 Kg
4.	Sylvalite Rosin Ester Gums	0.00628159333 Kg
5.	Quintac Styrene Isoprene Copolymer	0.0027194666 Kg
6.	Regalite Hydrocarbon Resin	0.0017798233 Kg

DGFT(NC)

No. 7/242/15-TSW dt. 4/9/15

28.5/11
28/11/15

(Nand Lal)
Consultant
04-09-2015

No.7/59/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Release Liners (One side Silicon Coated Paper) - M/s Kaygee - Loparex India Pvt. Ltd. *AA No. 0310798982 dt. 21.09.2015*

Ref : DGFT UO. No.01/83/050/124/AM-16/DES-IV

The case has been examined and the following norms are recommended on repeat basis:-

Export product: Release Liners (One side Silicon Coated Paper) 60 to 65 GSM+/- 10%

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Glassine Release Base Paper in Jumbo Roll of relevant GSM 60 to 65 GSM +/-10%	1.05 Sq. Meter / Sq. Mt. of export product
2	Silicone Polymers	2.1 gram / Sq. Mt. of export product
3	Catalyst for Silicone	0.021 gram / Sq. Mt. of export product
4	Cross Linker for Silicone	0.0735 gram / Sq. Mt. of export product

NL
(NAND LAL)
Consultant
31-07-2015

DGFT(NC)

No 7/59/2015-TSW dt 31/7/15

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Sd 26/7/16

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No.7/108/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Release Liners (One side Silicon Coated Paper) - M/s Kaygee – Loparex India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/827/AM-16/DES-IV

Advance authorization No.0310798981 dated 21-09-2015

The case has been examined and the following norms are recommended on repeat basis:-

Export product: Release Liners (One side Silicon Coated Paper)
35 to 40 GSM+/- 10%

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Bleached Machined Glazed Kraft Paper in Jumbo Roll of relevant GSM	1.05 Sq. Meter / Sq. Mt. of export product
2	Silicone Polymers	2.1 gram / Sq. Mt. of export product
3	Catalyst for Silicone	0.021 gram / Sq. Mt. of export product
4	Cross Linker for Silicone	0.0735 gram / Sq. Mt. of export product


(NAND LAL)
Consultant
02-09-2016

DGFT(NC)


21/9/16

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No.7/256/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Sea Grass Rugs Stitched with cotton fabrics in the four borders of sea grass carpet- M/s Classic Coir Factory.

Ref : DGFT UO. No.01/83/050/686/AM-16/DES-IV

Advance authorization No.1010059274 dated 22-09-2015

The case has been examined and the following norms are recommended:-

Export product: Sea Grass Rugs Stitched with cotton fabrics in the four borders of sea grass carpet

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Relevant Thickness Sea Grass Carpet with Latex Backing	1.03 Sq. Meter / Sq. Mt. content in export product


(NAND LAL)
Consultant
02-09-2016

DGFT(NC)


21/9/16

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorization No. ~~0310737259~~ ^{0310799643 dt. 23/10/15} dated ~~11-06-2013~~ ¹¹⁻⁰⁶⁻²⁰¹⁵ for the export of Soap Noodles (Galaxy-SN 8215) - M/s Galaxy Surfactant Ltd.

Ref: DGFT U.O. No. 01/83/50/487/AM-14/DES-IV

The case has been examined and based on production/ consumption data duly certified by Chartered Accountant, the following norms are recommended :-

Export : Soap Noodles (Galaxy-SN 8215)

Quantity : 1 Kg.

Import item:

Sl. No.	Item Description	Quantity required for manufacture of unit quantity of export product (Kg)
1.	Ceto Stearyl Alcohol	0.13
2.	Starch	0.26
3.	Laural Alcohol	0.05
4.	Maleic Anhydride	0.05
5.	Sodium Sulphite	0.07

(NAND LAL)
Consultant
18-05-2015

Shri R.S. Panjiar
FTDO, DES-IV,
DGFT

No. 7/47/15- PW dt. 18/5/15

22.5.16

22.5.16

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F. No. 7/137/2014-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Repeat Receipts

Subject : Advance authorization No. ~~0310786224~~ ^{0310799671 dt. 26.10.15} dated ~~01-07-2014~~ for the export of Open Mesh Fabric of Glass Fibre - M/s Montex Glass Fibre Industries Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/456/AM-15/DES-IV

In this case the firm has claimed wastage of 25% of raw materials. But in NC Meeting No.18/2014-15 dated 09-04-2015, 10% wastage was allowed. Accordingly, in this case also 10% wastage is allowed and following norms is recommended on repeat basis:-

Export Item: Open Mesh Fabric of Glass Fibre

Quantity: 1 Kg

Import Items:

S.No.	Item Description	Qty. Recommended
1	Glass Filament Yarn	0.340 Kg
2	Roving (glass)	0.430 Kg
3	Acrylic acid Resin for fibre glass Mesh Coating	0.176 Kg
4	Ethylene Vinyl Acetate Copolymer	0.147 Kg

NL

(NAND LAL)
Consultant
30-04-2015

Shri R.S. Panjiar
FTDO. DES-IV
DGFT

No. 7/137/14-TSW dt. 30/4/15

22.9.16

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No.7/47/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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9/36
Repeat Analysis

Subject: Application for Advance Authorization for the export of Soap Noodles – OSAA7 Classic - M/s Galaxy Surfactant Ltd.

Ref: DGFT U.O. No. 01/83/50/655/AM-14/DES-IV

Advance Authorization No. ~~0310756883~~ dated ~~03-10-2013~~
0310799670 dt. 26.10.2015 ✓

The case has been examined and the firm has submitted the Central Excise Certificate and based on the information given by the firm, DIPP recommends the following norms:-

Export : Soap Noodles – OSAA7 Classic

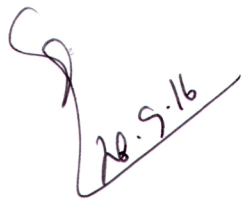
Quantity : 1 Kg.

Import item:

Sl. No.	Item Description	Quantity required for manufacture of unit quantity of export product (Kg)
1	Laural Alcohol	0.296
2	Ceto Stearyl Alcohol	0.090
3	Eutanol G	0.0065
4	Starch	0.340
5	Stearic Acid	0.080


(NAND LAL)
Consultant
17-04-2015
20/04/2015

Shri R.S. Panjiar
FTDO, DES-IV,
DGFT


20.5.16





40/9

9/40

No.7/29/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Application for Advance Licence for the export of Self Adhesive Label Stock -
M/s Stic-On Papers Pvt Ltd.

Ref: DGFT U.O. No. 01/83/50/811/AM-16/DES-IV

Advance Authorization No.0910062793

Dated 29-10-2015

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

Export Item: Release Paper

Quantity : 1 Sq mt

Import Items :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant Release Base Paper – various colours – various GSM – Glassine /SCK/CCK- various widths	1.04 Sq mt/ sq. mt. content contain in export item
2.	Adhesive polymer	2.1 gm/Sqmt of export item
3.	Catalyst OL	0.021 gm/Sqmt of export item
4.	Cross linker	0.0735 gm/Sqmt of export item
5.	CRA/ Control Additive	Not allowed as details not given

DGFT(NC)


(Nand Lal)
Consultant
02-09-2016


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No.7/258/2016-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization for the export of Self Adhesive Paper - M/s Paper Plus Corporation

Ref: DGFT U.O. No. 01/83/50/233/AM-17/DES-IV

Advance Authorization No. 0310800319 dated 19-11-2015

The case has examined and the following norms are recommended :-

Export Item : Self Adhesive paper (175 GSM +/- 10%) with Adhesive coating weight of 20 GSM/ SQM (using one side coated paper)

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Relevant One Side Coated Paper (85GSM+/-10%)	1.04 Sq. Meter./ Sq. Mt content in export product
2.	Adhesive (100% Solid)(Rubber based hot melt)	0.024 kg
3.	Relevant Silicon Coated Paper (70 GSM +/-10%)	1.04 Sq. Meter./ Sq. Mt content in export product


(NAND LAL)
Consultant
02-09-2016

DGFT(NC)

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No.7/113/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorization No.0310800467 dated 30-11-2015 - M/s New (India) Imaging Industries Pvt. Ltd.

Ref: DGFT UO. No.01/83/050/221/AM-17/ DES-4

The case has been examined and the following norm is recommended by the DIPP:-

S.No.	Export item	Quantity	Import Item	Quantity recommended
1	Natural Translucent / Tracing Paper Sheets with one side not exceeding 420mm and the other side not exceeding by 297 mm in unfolded state GSM 170 $\pm$ 10%	1 Kg	Natural Transparent/ Translucent tracing paper in jumbo rolls GSM 170 $\pm$ 10%	1.05 Kg per Kg content in export
2	Natural Translucent / Tracing Paper Sheets with one side not exceeding 420mm and the other side not exceeding by 297 mm in unfolded state GSM 150 $\pm$ 10%	1 Kg	Natural Transparent/ Translucent tracing paper in jumbo rolls GSM 150 $\pm$ 10%	1.05 Kg per Kg content in export
3	Natural Translucent / Tracing Paper rolls with one side not exceeding 1016mm and the other side not exceeding 20 mts. in folded state GSM 75 $\pm$ 10%	1 Kg	Natural Transparent/ Translucent tracing paper in jumbo rolls GSM 75 $\pm$ 10%	1.01 Kg per Kg content in export
4	Natural Translucent / Tracing Paper rolls with one side not exceeding 1016mm and the other side not exceeding 20 mts. in folded state GSM 65 $\pm$ 10%	1 Kg	Natural Transparent/ Translucent tracing paper in jumbo rolls GSM 65 $\pm$ 10%	1.01 Kg per Kg content in export
5	Natural Translucent / Tracing Paper Sheet with one side not exceeding 297 mm and the other side not exceeding 420 mm in unfolded state GSM 105 $\pm$ 10%	1 Kg	Natural Transparent/ Translucent tracing paper in jumbo rolls GSM 105 $\pm$ 10%	1.05 Kg per Kg content in export
6	Natural Translucent / Tracing Paper Sheet with one side not exceeding 297 mm and the other side not exceeding 420 mm in unfolded state GSM 95 $\pm$ 10%	1 Kg	Natural Transparent/ Translucent tracing paper in jumbo rolls GSM 95 $\pm$ 10%	1.05 Kg per Kg content in export
7	Natural Translucent / Tracing Paper rolls with one side not exceeding 1016mm and the other side not exceeding 50 mts. in 2" core GSM 85 $\pm$ 10%	1 Kg	Natural Transparent/ Translucent tracing paper in jumbo rolls GSM 85 $\pm$ 10%	1.005 Kg per Kg content in export

DGFT(NC)

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(NAND LAL)
Consultant
02-09-2016

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Repeat basis

Subject: Advance Authorization application from M/s. UPL Ltd. for the import of raw material against the export of Acephate 97% UP OR WG OR DF.

(Advance Authorization No. 0310786724 dated 11.7.2014) ✓
(Advance Authorization No. 0310728821 dated 20.3.2013) ✓
(Advance Authorization No. 0310737714 dated 14.6.2013) ✓
(Advance Authorization No. 0310795222 dated 9.04.2015) ✓
(Advance Authorization No. 0310793481 dated 2.2.2015) ✓
(Advance Authorization No. 0310793841 dated 12.2.2015) ✓

A.A. No. 0310800716 dt. 07.12.2015

M/s. UPL Ltd. have submitted present application for the import of raw material against the export of Acephate 97% UP OR WG OR DF.

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Acephate 97% UP OR WG OR DF	1 kg.	1. O,O- Dimethyl Phosphoramido Thioate (DMPAT) 95% Min.)	1.077 Kg
		2. Methylene Dichloride	0.081 kg.
		3. Acetic Anhydride	0.773 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/5/2015 -CH-II dated 15.12.2015

Para 4.08 of HBP may be followed for Import Item 3.

M. K. K.

26.9.16

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No.7/108/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Release Liners (One side Silicon Coated Paper) - M/s Kaygee – Loparex India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/213/AM-17/DES-IV

Advance authorization No.0310800995 dated 14-12-2015

The case has been examined and the following norms are recommended on repeat basis:-

Export product: Release Liners (One side Silicon Coated Paper)
35 to 40 GSM+/- 10%

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Bleached Machined Glazed Kraft Paper in Jumbo Roll of relevant GSM	1.05 Sq. Meter / Sq. Mt. of export product
2	Silicone Polymers	2.1 gram / Sq. Mt. of export product
3	Catalyst for Silicone	0.021 gram / Sq. Mt. of export product
4	Cross Linker for Silicone	0.0735 gram / Sq. Mt. of export product

DGFT(NC)

NLP
(NAND LAL)
Consultant
02-09-2016

2/19/16

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No.7/247/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Liquid Printing Inks - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/238/AM-16/DES-4

Advance Authorization No. 0310801265

Dt. 21-12-2016

Vide e mail dated July 28, 2016, the firm has submitted a material balance for the export item and in the application submitted production consumption data duly certified by CA. Based on information submitted by the firm, the following norms are recommended :-

Export Item: 1) Cyan Offset Ink [14% +/- 3% Pigment and 39% +/- 3% solid resin]

Quantity: 1 kg.

Import item

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink.(30%+/-2% Pigment and 36%+/-2%Solid Resin)	0.44
2	1b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54%+/-2%)	0.34
3	1c. Microcrystalline Wax Compound	0.03
4	1d. Coxi-Oxiretarder	0.01
5	1e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.01
6	1f. Petroleum distillate - Distillation range 240-330 degrees celcius	0.09
7	1g. White Petroleum Jelly	0.01
8	1h. Organo clay Bentonite.	0.01
9	1i. Kaolin Clay	0.03
10	1j. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100 %	0.02

Aam
21/9/16

Export Item: 2) Magenta Offset Ink [14% +/- 3% Pigment & 38% +/- 3% Solid resin]
Quantity: 1 kg.

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Import item

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
11	2a. Pigment Flushes Magenta Dispersed In Non Aqueous Media) For Printing Ink.(27%+/-2% Pigment And 35%+/-2% Solid Resin)	0.47
12	2b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid content 54%+/- 2%	0.31
13	2c. Microcrystalline Wax Compound	0.03
14	2d. Coxi-Oxiretarder	0.01
15	2e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.01
16	2f. Petroleum distillate - Distillation range 240-330 degrees celcius	0.07
17	2g White Petroleum Jelly	0.01
18	2h. Organo clay Bentonite.	0.01
19	2i. Kaolin Clay	0.03
20	2j. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100 %	0.03

Export Item: 3) Yellow Offset Ink [12% +/- 3% Pigment & 41% +/- 3% Solid Resin]
Quantity: 1 kg.

Import item

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
21	3a. Pigment Flushes Yellow Dispersed In Non Aqueous Media) For Printing Ink.(23%+/-2% Pigment And 40%+/- 2%Solid Resin)	0.46
22	3b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid content 54%+/- 2%	0.32
23	3c. Microcrystalline Wax Compound	0.03
24	3d. Coxi-Oxiretarder	0.01
25	3e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.01
26	3f. Petroleum distillate - Distillation range 240-330 degrees celcius	0.08
27	3g.White Petroleum Jelly	0.01
28	3h.Organo clay Bentonite.	0.01
29	3i. Kaolin Clay	0.03
30	3j. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100 %	0.04

Export Item: 4) Black Offset Ink (Pigment content 16% +/-3% and Solid Resin 37% +/-3%)
Quantity: 1 kg.

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Import item

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
31	4a. Carbon Black	0.15
32	4b. Alkali Blue Flush (Pigment Content 40%+/-2% AND Solid Resin 40%+/-2%)	0.03
33	3c. Microcrystalline Wax Compound	0.03
34	4d. Varnishes (Oil soluble phenolic resin based varnish (high viscosity) solid content 54%+/-2%.	0.25
35	4e. Varnishes (Oil soluble phenolic resin based varnish (Low viscosity) solid content 54%+/-2%.	0.218
36	4f. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.01
37	4g. Petroleum Distillate -distillation range 240-330degree celsius	0.08
38	4h. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100%	0.09
39	4i. White Petroleum Jelly	0.03
40	4j. Organo clay Bentonite.	0.012
41	4k.Coxi-Oxiretarder	0.03
42	4l. Kaolin Clay	0.03

DGFT(NC)


(NAND LAL)
Consultant
02-08-2016

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No.7/247/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Cyan offset ink, Magenta offset ink, Yellow offset ink and Black offset ink - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/244/AM-16/DES-4

Advance Authorization No. 0310801565 **Dt.** 05.01.2016

Vide e mail dated July 27, 2016, the firm has submitted a material balance for all the four export items and in the past same items of export was approved in the meeting. They have claimed wastage 0-2% in manufacturing the export products. Accordingly DIPP recommends the following norms:

Export Item:1) Cyan Offset Ink with Drier [19% +/- 3% Pigment and 37% +/- 3% solid resin]

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink.(30%+/-2% Pigment and 36%+/-2%Solid Resin)	0.59
2	1b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54%+/-2%)	0.26
3	1c. Polyethylene Wax compound.	0.05
4	1d. Coxi-Oxiretarder	0.01
5	1e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.01
6	1f. Lithospere 700S CS (kaolin Clay)	0.01
7	1g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
8	1h. Heavy Mineral Oil	0.05
9	1i. Packing Material : sets of 2.5 Kg Vacuum Tin	As per packing policy

2/9/16

Export Item:2) Magenta Offset Ink with Drier [18% +/- 3% Pigment & 36% +/- 3% Solid resin]

Quantity: 1 kg.

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Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
10	2a. Pigment Flushes Magenta Dispersed In Non Aqueous Media) For Printing Ink.(27%+/-2% Pigment And 35%+/-2% Solid Resin)	0.61
11	2b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54% +/- 2%	0.24
12	2c. Polyethylene Wax compound	0.05
13	2d. Coxi-Oxiretarder	0.01
14	2e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.02
15	2f. Lithospere 700S CS (Kaolin Clay)	0.01
16	2g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
17	2h. Heavy Mineral Oil	0.05
18	2i. Packing Material : sets of 2.5 Kg Vacuum Tin	As per packing policy

Export Item:3) Yellow Offset Ink with Drier [16 % +/- 3% Pigment & 38% +/- 3% Solid Resin]

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
19	3a. Pigment Flushes Yellow Dispersed In Non Aqueous Media) For Printing Ink.(23%+/-2% Pigment And 40%+/-2%Solid Resin)	0.62
20	3b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54% +/- 2%	0.2
21	3c. Polyethylene Wax compound	0.05
22	3d. Coxi-Oxiretarder	0.01
23	3e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.02
24	3f. Heavy Mineral Oil	0.07
25	3g. Lithospere 700S CS (Kaolin Clay)	0.01
26	3h. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
27	3i. Pumpable Orange Flush(pigment content 34 % and solid content 36 % resin contents)	0.01
28	3j.Packing Material : sets of 2.5 Kg Vacuum Tin	As per packing policy

Export Items :4) Black Offset Ink with Drier (Pigment content 21% +/-3% and Solid Resin 36 % +/-3%)

Quantity: 1 kg.

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Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
29	4a. Carbon Black	0.19
30	4b. Alkali Blue Flush (Pigment Content 40%+/-2% AND Solid Resin 40%+/-2%)	0.05
31	4c. Polyethylene Wax compound.	0.05
32	4d. Varnishes (Oil soluble phenolic resin based varnish (high viscosity) solid resin content 54%+/-2%.	0.35
33	4e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.02
34	4f. Heavy Mineral Oil.	0.10
35	4g. Varnishes (Oil soluble phenolic resin based varnish (Low viscosity) solid resin content 53%+/-2%.	0.16
36	4h. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexanoate & 37.3 % Magnesium Ethylhexanoate in Vegetable Ester)	0.02
37	4i. Lithosperse 700S CS (Kaolin Clay)	0.01
38	4j. Coxi-Oxiretarder	0.02
39	4k. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100%	0.05
40	4l. Packing Material : sets of 2.5 Kg Vacuum Tin	As per packing policy



(NAND LAL)
Consultant
28.07.2016

DGFT(NC)

167/7
9/62

No.7/28/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Daily Moisturizing Cream - M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/29/AM-16/DES-IV

Adv. Auth. No. 0510397244 dt. 08-01-2016

The case has been examined and based on the approved formula from State Drug Controller, Baddi, Distt. Solan, the norms was fixed in the past. Accordingly in this case also same norms is recommended :-

Export product: Daily Moisturizing Cream

Quantity : 72,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended per kg of export product
1.	Stearic Acid BP Powder	0.01759 Kg
2	Hydroveg V V	0.05025 Kg
3	Fragrance EBA 12341	0.0015 Kg
4	Sisterna SP30-C (Sucrose distearate) DKF-50	0.0201 Kg
5	Sisterna SP70-C (Sucrose Stearate (DKF 160)	0.007035 Kg
6	Keltrol CG F (Xanthan gum)	0.00201 Kg
7	Polysorbate 60	0.003015 Kg
8	Xiameter PMX245 Cyclosiloxane (Cyclopentasiloxane (DC-0245)	0.005025 Kg
9	Lexol EHP (Ethyl Hexyl Palmitate)	0.03015 Kg
10	Cithrol GMS 30SE (Glyceryl Monostearate 30 SE)	0.02764 Kg
11	Lanette O (Cetearyl alcohol)	0.02764 Kg
12	Disodium Edetate (Disodium EDTA)	0.001005 Kg
13	Glycerin BP/EP/USP (Glycerol)	0.1005 Kg
14	Propylene Glycol EP 28 Kg	0.01005 Kg
15	WAS BP-EP Silk 783-L) (White Soft paraffin)	0.0201 kg
16	Isopropyl Myristate	0.03015 Kg
17	Euxyl K 340	0.01005 Kg

29/7/2016

(Signature)
(Nand Lal)
Consultant
29-07-2016

DGFT(NC)

168/7
9/63

No.7/28/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Dry Skin Recovery Cream -
M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/30/AM-16/DES-IV

Adv. Auth. No. 0510397245 dt. 08-01-2016

The case has been examined and based on the approved formula from State Drug Controller, Baddi, Distt. Solan, the norms was fixed in the past. Accordingly in this case also same norms is recommended for item no. 1-17 and item no. 18 is recommended as requested for by the firm :-

Export product: Dry Skin Recovery Cream

Quantity : 72,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended per kg of export product
1.	Stearic Acid BP Powder	0.01759 Kg
2	Hydroveg V V	0.05025 Kg
3	Fragrance EBA 12341	0.0015 Kg
4	Sisterna SP30-C (Sucrose distearate) DKF-50	0.0201 Kg
5	Sisterna SP70-C (Sucrose Stearate (DKF 160)	0.007035 Kg
6	Keltrol CG F (Xanthan gum)	0.00201 Kg
7	Polysorbate 60	0.003015 Kg
8	Xiameter PMX245 Cyclosiloxane (Cyclopentasiloxane (DC-0245)	0.005025 Kg
9	Lexol EHP (Ethyl Hexyl Palmitate)	0.03015 Kg
10	Cithrol GMS 30SE (Glyceryl Monostearate 30 SE)	0.02764 Kg
11	Lanette O (Cetearyl alcohol)	0.02764 Kg
12	Disodium Edetate (Disodium EDTA)	0.001005 Kg
13	Glycerin BP/EP/USP (Glycerol)	0.1005 Kg
14	Propylene Glycol EP 28 Kg	0.01005 Kg
15	WAS BP-EP Silk 783-L) (White Soft paraffin)	0.0201 kg
16	Isopropyl Myristate	0.03015 Kg
17	Euxyl K 340	0.01005 Kg
18	Corridon (Alumina) Corindon 100	0.02010 Kg

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29/7/2016

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(Nand Lal)
Consultant
29-07-2016

DGFT(NC)

No.7/253/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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9/69

Subject : Advance Licence authorization no. 0510397563 dated 10-02-2016 for the export of Printed Paper Bags - M/s DJS Printers Pvt. Ltd.

Ref : DGFT File. No.01/83/050/259/AM-17/DES-IV

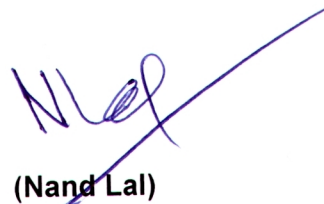
As per process flow chart, they will take pre printed roll for making printed paper bags. They have claimed 5% wastage but normally we are allowing 4% wastage in making paper bags. Accordingly following norm is recommended:

Export product: Printed Paper Bags

Quantity: 200 MT

Import product : Greaseproof paper (60-80 GSM)

Quantity : 1.04 MT/MT content in export product


(Nand Lal)
Consultant
29-07-2016

DGFT(NC)


28.5.16

M-168(A), (B)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

9/83

Repeat basis

Subject:- Application from Reliance Industries Limited, for fixation of norms.
Advance Authorization No. ~~031068572~~ dated ~~12.03.2012~~
0310804114 dt. 22.04.2016 ✓

M/s. Reliance Industries Limited have submitted an application to Joint DGFT, Mumbai for fixation of norms of their application against advance authorization mentioned above.

Item of Export: Catalytic Preparations viz., Magnesium Dichloride Supported Titanium Catalyst containing Catalyst content - 39.40% min. Mineral Oil content -60%-126.800 MT. DGFT obtained Data from Central Excise regarding production of the catalyst for the last two years and corresponding consumption of raw materials. As there was difference in two sets of data i.e. data given by party and data furnished by Central Excise, clarification was sought from the party. The Party clarified that the export product contain 39.4% of the neat catalyst in the data given by the Central Excise and the balance weight of the export product is only mineral oil. (In the report given by Central Excise, Central Excise have gone by the consumption of inputs required for the production of neat catalyst on 100% basis. Since, the party propose to export neat catalyst of 39.4% strength only, pro-rata calculations of the data given by Central Excise Authority is made and accordingly norms calculated.

Though the clarification given by the party appeared to be applicable on inputs at Sl.No.4,5,6,7,8 & 9, clarification was not matching with inputs quantity proposed for import by party at Sr No. 1,2 & 3. DGFT asked the party to clarify the same. The party has now clarified through email to DGFT that the revised quantities of inputs at Sr.No.1,2,3 viz. Magnesium Powder, Ethanol (Denatured) and Iodine are reduced substantially and their requirement of these items per kg. of the export product stand revised to 0.081 kg, 0.405 kg and 0.0019 kg respectively.

In view of the clarifications furnished by the party, following norms are recommended by D/o (C&PC) for the export of Catalytic preparations viz., Magnesium Dichloride Supported Titanium Catalyst containing Catalyst content 39.40% min. with 60% of Mineral Oil content.)

Item of Export	Quantity	Item of Import	Quantity (kg)
Catalytic Preparations viz., Magnesium Dichloride Supported Titanium Catalyst containing catalyst content - 39.40% min. Mineral Oil content -60%.	1 kg	Magnesium Powder	0.081
		Ethanol(Denatured)	0.405
		Iodine	0.0019
		Titanium Tetrachloride	2.215
		Ethyl Benzoate	0.160
		Benzoyl Chloride	0.045
		Chlorobenzene	0.821
		C5 Solvent /Isopentane	1.191
		Mineral Oil	0.606

2/6/2013

(Jasbir Singh)
Consultant

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi

Sub: Application from M/s. Galaxy Surfactants for fixation of norms.

Ref: DGFT NO.01/83/50/921/AM-14/DES-4/80/dt.25.4.2014

M/s. Galaxy Surfactants have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of different Ethoxylate.

Their application has been examined. The party has furnished details of manufacturing process. This Department recommends the following norms for the present licence application.

A.A. No. 0310804331 dt. 02-05-2016

Export Item	Qty.	Import Item	
Galaxy MW 252 (Lauryl Alcohol Ethoxy late with 2 Moles of Ethylene Oxide)	1kg.	Lauryl Alcohol	0.684kg ✓
		Ethylene Oxide	0.312kg
Galaxy MW 251 (Lauryl Alcohol Ethoxylates with 1 mole of Ethylene Oxide)	1 kg	Lauryl Alcohol	0.815kg X
		Ethylene Oxide	0.185kg X
Galaxy 2932 (Octyl Methoxycinnamate)	1 kg	Sodium Methoxide	0.256kg ✓
		2 Ethyl Hexanol	0.498kg
		Para Anisic Aldehyde	0.521kg

(JASBIR SINGH)
Consultant

Shri Sanjeev Kumar kala, FTDO, DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No. 14010/148/2011-Ch.II dated 5.5.2014

Hand copy of application
from
DGFT
to
FTDO
New Delhi

98/9

File No.7/158/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

9/8

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Photo Ltd.

Ref : DGFT UO. No.01/83/050/402 / AM-17 / DES-IV

Advance Authorization No. : 0510398378 dated 04-05-2016

The case has been examined and in the meeting no. 3 dated 12.06.2015 the norms were approved based on production/ consumption data duly certified by Chartered Accountant for the last three years. The firm will import Jumbo Rolls of Photographic Color Paper and it is slit into required width (10.2 cm to 76.2 cm) in safe light condition. Based on manufacturing process and production/ consumption data, DIPP recommends the following norms:-

Export Item : Rolls of Photographic Color Paper

Quantity : 1 Sq mt

Import Items :

Sl. No.	Item Description	Qty recommended
1	Jumbo Rolls of Photographic Color Paper	1.025 Sq mt

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(NAND LAL)
Consultant
02-09-2016

DGFT(NC)

2/9/16

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File No.7/158/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

99
Reprint Letter

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Photo Ltd.

Ref : DGFT UO. No.01/83/050/402 / AM-17 / DES-IV

Advance Authorization No. : ~~0510398378~~ dated ~~04-05-2016~~

0510398390 dt. 05.05.2016 ✓

The case has been examined and in the meeting no. 3 dated 12.06.2015 the norms were approved based on production/ consumption data duly certified by Chartered Accountant for the last three years. The firm will import Jumbo Rolls of Photographic Color Paper and it is slit into required width (10.2 cm to 76.2 cm) in safe light condition. Based on manufacturing process and production/ consumption data, DIPP recommends the following norms:-

Export Item : Rolls of Photographic Color Paper

Quantity : 1 Sq mt

Import Items :

Sl. No.	Item Description	Qty recommended
1	Jumbo Rolls of Photographic Color Paper	1.025 Sq mt


(NAND LAL)
Consultant
02-09-2016

DGFT(NC)

2/9/16

20.5.16

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F. No. 7/137/2014-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization No. ~~0310786224~~ ^{0310804989 dt. 27-05-16} dated ~~01-07-2014~~ for the export of Open Mesh Fabric of Glass Fibre - M/s Montex Glass Fibre Industries Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/456/AM-15/DES-IV

In this case the firm has claimed wastage of 25% of raw materials. But in NC Meeting No.18/2014-15 dated 09-04-2015, 10% wastage was allowed. Accordingly, in this case also 10% wastage is allowed and following norms is recommended on repeat basis:-

Export Item: Open Mesh Fabric of Glass Fibre

Quantity: 1 Kg

Import Items:

S.No.	Item Description	Qty. Recommended
1	Glass Filament Yarn	0.340 Kg
2	Roving (glass)	0.439 Kg
3	Acrylic acid Resin for fibre glass Mesh Coating	0.176 Kg X
4	Ethylene Vinyl Acetate Copolymer	0.147 Kg

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(NAND LAL)
Consultant
30-04-2015

Shri R.S. Panjiar
FTDO. DES-IV
DGFT

No. 7/137/14-2014 dt. 30/4/15

Sh. Men

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No.-7/20/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Pigment Red UV paper Concentrate (Pigment Content 29 +/- 1 %, Resin content 59 +/-1%). - M/s. ~~Micro Inks Ltd.~~ *Heidelberg India Pvt. Ltd.*

Ref : DGFT UO. No.01/83/50/67/AM-15/DES-IV
Adv Auth No. ~~0810768415~~ dated ~~29-01-2014~~
03/0805160 dt. 02.06.2016

Meeting No.7/2014-15

Case No.256

Vide letter dated 7th July, 2014, the firm has submitted the material balance sheet for production of export item and in the past the norms were approved in Meeting No.36/2011-12 for the export of same item. Accordingly DIPP recommends the following norms:-

Export Item : Pigment Red UV paper Concentrate (Pigment Content 29 +/- 1 %, Resin content 59 +/- 1%)

Quantity : 1 KG

Import Items :

Sl. No.	Item Description	Qty asked for	Qty recommended
1	Pigment Red 57:1 (or its Raw material of Pigment Red 57:1)	-	-
2	1a) 4B Acid	0.1208	0.12075
3	1b) Bon Acid	0.1214	0.12135
4	1c) Sodium Nitrite	0.0450	0.04496
5	1d) Gum Rosin	0.0225	0.02248
6	Polyester Acrylate (Di Trimethylol Propane Based) - (or its raw material Polyester Acrylate (Di Trimethylol Propane Based)	-	-
7	2a) Acrylic Acid	0.1838	0.18372
8	2b) Dimer Acid	0.0329	0.03289
9	2c) Phthalic Anhydride	0.0288	0.0286
10	2d) Di Tri Methyl Propane	0.1895	0.1895
11	Epoxy acrylate (or its raw material Epoxy acrylate)	-	-
12	3a) Acrylic Acid	0.0452	0.04518
13	3b) Epoxy Resins	0.1189	0.11885
14	3c) Mono Ethyl Hydro Quinone	0.0012	0.00120
15	3d) Benzyl Dimethyl Amine	0.0008	0.00080
16	3e) Glyceryl Propoxy Triacrylate / Propoxylated Glyceryl / Triacrylate	0.0392	0.03916
17	Trimethylol Propane Ethoxy Tri Acrylate	0.1239	0.12394

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NL

(NAND LAL)
SR. DEVELOPMENT OFFICER
08-07-2014

DGFT (NC)

No 7/21/2014 - TSW dt 9-7-2014

HC received from RA.

31/7/14

Handwritten signatures and notes at the bottom of the page.

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of ALMIX 20 WP.

(Advance Authorization No. ~~CC00035583~~ dated ~~30.11.2012~~)

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of ALMIX 20 WP.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ALMIX 20 WP.	1 kg	1. CHLORIMURON ETHYL TECHNICAL	0.103 kg.
		2. METSULFURON METHYL TECHNICAL	0.103 kg

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

28.5.16